

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.60723 of 2025

Arising Out of PS. Case No.-96 Year-2025 Thana- KHANPURA District- Samastipur

Mithilesh Kumar Bhagat, aged about 79 years, Male, Son of Late Ram Lakhan Bhagat, Resident of village - Ilmas Nagar , Police Station - Khanpur , District - Samastipur

... .. Petitioner/s

Versus

1. The State of Bihar
2. Md. Jasim S/o- Late Md. Yunus village - Mustafapur, Police Station - Bibhutipur , District - Samastipur

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Mahendra Pratap, Advocate
For the Opposite Party/s : Mr. Amitesh Kumar, A.P.P.

CORAM: HONOURABLE MR. JUSTICE PURNENDU SINGH
ORAL ORDER

2 10-09-2025 Heard Mr. Mahendra Pratap, learned counsel appearing on behalf of the petitioner and Mr. Amitesh Kumar, learned APP for the State.

2. The petitioner seeks pre-arrest bail in connection with Khanpur P.S. Case No. 96 of 2025 registered for the offence punishable under Sections 316(2), 318(4), 338, 336(3), 340(2), 308(1), 308(5) and 61(2) of the B.N.S.

3. As per the allegation made in the FIR, petitioner and his son had committed forgery with the informant by receiving Rs. 55 lacs for executing a piece of land appertaining to *Khata* No. 130, *Khesra* Nos. 220 measuring total area two *Bigha*.



4. Considering the nature of dispute to be purely civil in nature and the parties are contesting Civil Suit No. 135 of 2024 for specific performance of contract since 17.03.2025, at the same time, I find that the parties can resolve their dispute outside the Court amicably by way of mediation.

5. The petitioner is directed to appear before the learned District Court on 25.09.2025 at 10.30 am.

6. Learned District Court is directed to take necessary action to refer the matter before the learned mediator of the District Mediation Center.

7. Learned Mediator of the District Mediation Center concerned shall make his/her best efforts to settle the dispute amicably between the parties and thereafter submit his/her report before the concerned learned District Court, well within a period of three months, till then, no coercive action shall be taken against the petitioner in connection with the aforesaid case.

8. In case of failure on the part of the petitioner to appear on 25.09.2025 at 10.30 am. before the learned District Court or on any date fixed by the learned Mediator, the interim protection granted to the petitioner shall automatically lose its force.



9. In case, the parties fail to reconcile, then in that case, parties may avail appropriate remedy.

10. Accordingly, the present bail application stands disposed of.

(Purnendu Singh, J)

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